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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION No.261/2007

Date of Order : 3.10.2007

Prithvi Raj, S/o Shri Bhanwar Lal aged about 31 years, by caste SC, Resident of C/o nanu Ram, House No. 19-B, Ladha Colony, Ratanada, Jodhpur at present employed on the post of ACC, Fitter-III, under Divisional Electric Engineer, North Western Railways, Jodhpur.

.....Applicant.

Versus

1. Union of India through the General Manager
North-West Railway, Jaipur (Raj).
2. Senior Divisional Personnel Officer,
North West Railway, Jodhpur Division, Jodhpur.
3. Assistant Personnel Officer,
North-West Railway, Jodhpur Division, Jodhpur.
4. Divisional Electric Engineer,
North West Railway, Jodhpur Division, Jodhpur.
5. Ganesh Gutt, ACC Fitter-II,
through Divisional Electric Engineer,
North-West Railway, Jodhpur Division, Jodhpur.

.....Respondents.

Counsel for Applicant : Mr. J.K. Mishra, Adv.

CORAM :

Hon'ble Mr. Justice A.K. Yog, Judl. Member
Hon'ble Mr. R.R. Bhandari, Admin. Member

ORDER (Oral)
[Per Hon'ble Justice A.K.Yog, Judl. Member]

Register the O.A.

Heard Shri J.K. Mishra, learned counsel for the applicant and perused the record.

This O.A. is finally decided at admission stage on following terms which shall not prejudice the department / respondents in any manner.

According to the averments made in this O.A., the applicant has filed a

As

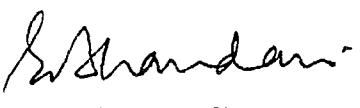
representation dated 9.8.2007 before the concerned authority (Annex. A/5 to the O.A.) and, according to him, it is still pending.

We are of the opinion that let the concerned respondent/competent authority, before whom Representation dated 9.8.2007 (Annex. A/5 to the O.A.) is ~~be approached to decide it at~~ pending, ~~be approached~~ expeditiously by the said Authority/Respondent in as much as he is in a better position to examine relevant original record/s, relevant Departmental Act, Rules, etc. exercising unfettered jurisdiction without being influenced by our observations in this order on receipt of a certified copy of this order (along with complete copy of OA and its annexures).



If certified copy is filed as contemplated and stipulated above, the concerned competent authority shall decide the representation within three months of receipt of certified copy of this order ~~as stipulated above~~, by a reasoned order in accordance with law and communicate the decision to the applicant forthwith by registered post.

O.A. allowed only to the extent indicated above. No order as to costs.


(R.R.Bhandari)

Admin.Member


(A.K.Yogi)
Judi.Member

jrm

Received (COP)
Jint. Kashik (Add)
10/10/07

No.

Dt:

223/10/07

Part II and III destroyed
in my presence on 25-6-14
under the supervision of
section officer () as per
order dated 26-7-14

Section officer (Record)